

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 516/TT/2019

Subject:	Petition for revision of transmission tariff for the 2001-04 tariff period, 2004-09 tariff period, and 2009-14 tariff period, truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Asset-I: Additional bays at Kolar and Hosur for second circuit of Kolar-Hosur 400 kV D/C line and Asset-II: 400 kV Hiriyur Sub-station, including 315 MVA auto transformer & LILO of Davangere-Hoody 400 kV D/C line at Hiriyur with associated bays under SRSS II in the Southern Region
Date of Hearing	3.3.2021
Coram	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 17 others
Parties Present:	Shri B. Vinodh Kanna, Advocate, TANGEDCO Shri S.S. Raju, PGCIL Shri B. Dash, PGCIL Shri Ved Rastogi, PGCIL Shri A.K. Verma, PGCIL Ms. R. Ramalakshmi, TANGEDCO Dr. R. Kathiravan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for assets under SRSS II in the Southern Region. He submitted that no additional capital expenditure is claimed for the instant assets during 2014-19 and 2019-24 tariff periods. He submitted that no reply has been received from the Respondents. The additional information sought through Technical Validation letter has been filed vide affidavit dated 11.9.2020 and prayed for allowing the transmission tariff in respect of the instant assets as per prayers made in the petition.



3. Learned counsel for TANGEDCO sought two weeks' time to file their reply in the matter.
4. Taking into consideration TANGEDCO's prayer, the Commission directed all Respondents, including TANGEDCO, to file their reply by 18.3.2021 and the Petitioner to file rejoinder, if any, by 25.3.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.
5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

